

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 05/09 held on 05.05.2009.

The Meeting No. 05/09 of Norms Committee-II was held on 05.05.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri K.K. Funda, AD	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:9/5/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status:Case Added
	HQ File :01/81/050/00017/AM10/	RLA File :05/24/040/00525/AM09/	Lic.No/Date:0510237295 27.02.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

2	Case No.:1/5/81-ALC2/2009	Party Name:AMARTARA PVT. LTD.	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status:Case Added
	HQ File :01/81/050/00009/AM10/	RLA File :03/94/040/00016/AM10/	Lic.No/Date:0310515819 16.04.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.

3	Case No.:2/5/81-ALC2/2009	Party Name:DETECTION INSTRUMENTS INDIA PRIVATE LTD	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status:Case Added
	HQ File :01/81/050/00010/AM10/	RLA File :03/94/040/00020/AM10/	Lic.No/Date:0310516097 17.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

4	Case No.:3/5/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status:Case Added
	HQ File :01/81/050/00011/AM10/	RLA File :31/24/040/00007/AM10/	Lic.No/Date:3110038124 17.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

5	Case No.:4/5/81-ALC2/2009	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status:Case Added
	HQ File :01/81/050/00012/AM10/	RLA File :31/24/040/00297/AM09/	Lic.No/Date:3110038153 17.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

6	Case No.:5/5/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status:Case Added
	HQ File :01/81/050/00013/AM10/	RLA File :04/24/040/00007/AM10/	Lic.No/Date:0410103964 20.04.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.

7	Case No.: 6/5/81-ALC2/2009	Party Name:ORION METAL POWDER PVT LTD	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status: Case Added
	HQ File :01/81/050/00014/AM10/	RLA File :02/24/040/00001/AM10/	Lic.No/Date:0210125702 21.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

8	Case No.: 7/5/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status: Case Added
	HQ File :01/81/050/00015/AM10/	RLA File :09/24/040/00479/AM09/	Lic.No/Date:0910037711 22.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

9	Case No.: 8/5/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status: Case Added
	HQ File :01/81/050/00016/AM10/	RLA File :05/24/040/00033/AM10/	Lic.No/Date:0510240182 22.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

10	Case No.: 10/5/81-ALC2/2009	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status: Case Added
	HQ File :01/81/050/00018/AM10/	RLA File :03/94/040/01100/AM09/	Lic.No/Date:0310517162 24.04.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.

11	Case No.:11/5/81-ALC2/2009	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status:Case Added
	HQ File :01/81/050/00019/AM10/	RLA File :05/24/040/00006/AM10/	Lic.No/Date:0510240301 24.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

12	Case No.:12/5/81-ALC2/2009	Party Name:KUNDLIK AUTOMATION PVT.LTD.	Meet No/Date:5/81-ALC2/2009 05.05.2009	Status:Case Added
	HQ File :01/81/050/00020/AM10/	RLA File :31/24/040/00006/AM10/	Lic.No/Date:3110038219 24.04.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.06.2009.			

PART –AR-FRESH

P.H Case

Case No.AR -7	M/s Penwalt Ltd.Mumbai
Meeting No. 05/81/09	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 05-05-2009	Advance Licence No 0310389620 dt. 14-07-2006

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The representative of the firm appeared before the committee and after hearing the committee directed the firm to furnish certain documents. The case stands deferred and to be relisted on 23.06.2009.

Case No.AR -8	M/s Solo Manufacturing P.Ltd.
Meeting No. 05/81/09	F.No.01/81/50 /3429/AM07/DES-II
Dated: 05-05-2009	Advance Licence No 051088123 dt.03-08-2006
	RLA F.No. 05.24.040/388/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item may be enhanced on pro-rata basis in accordance with the excess export of 630 kg. made by the firm.

R/A may take suitable consequential action accordingly.

PART-C-FRESH

Case No.C -1	M/s Salzer Electronics,Coimbatore through EEPC,Kolkata
Meeting No. 05/81/09	F.No.01/81/162 /0034/AM10/DES-II
Dated: 05-05-2009	.

Decision : The case regarding fixation of SION for toroidal transformers was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The committee decided to ask EEPC to give data of manufacturers of similar items. The case stands deferred and to be relisted on 23.06.2009.

Case No.C -2	M/s Jindal Aluminium through EEPC,Bangalore
Meeting No. 05/81/09	F.No.01/81/162 /0766/AM09/DES-II
Dated: 05-05-2009	.

Decision : The case regarding restoration of SION S. No. C-2 was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The committee decided to refer a copy of the application of the firm to DIPP for examination and comments. The case stands deferred and to be relisted on 23.06.2009.

Case No.C -3	M/s Bhukhanvala Tools Pvt.Ltd.Navsari M/s Kalpataru Power Transmission Ltd.Gandhinagar M/s B.C.Instruments,Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 05/81/09	F.No.01/81/162 /0033/AM10/DES-II
Dated: 05-05-2009	.

Decision : The case regarding fixation of SION for 100% EOU was considered by the Norms Committee - II in its M.NO. 05/81 held on 05.05.2009. The committee decided to refer complete set of papers received from Development Commissioner to DIPP and m/o Steel for examination and comments. The case stands deferred and to be relisted on 23.06.2009.